

COURT - I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 131 of 2013

Dated : 7th October, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

M/s Vianney Enterprises Appellant(s)

Versus

**Kerala State Electricity Regulatory
Commission & Anr. Respondent(s)**

**Counsel for the Appellant(s) : Mr. Sumeet Lall
Mr. U. Banerjee**

**Counsel for the Respondent(s) : Mr. M.T. George,
Ms. Kavitha K.T. for R.2**

ORDER

The learned counsel for Respondent No. 2 has already filed reply. The learned counsel for the Commission has not filed reply though time was given to them earlier. Rejoinder has not yet been filed for the reply filed by Respondent no. 2.

Post the matter on **15th November, 2013** for hearing. In the meantime, the learned counsel for the Appellant is at liberty to file the Rejoinder after serving copy on the other side.

**(V.J. Talwar)
Technical Member
vs/ak**

**(Justice M. Karpaga Vinayagam)
Chairperson**